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Allotment of Type II quarters to Class IV employees

2731. SHRI D. HEERACHAND: Will the Minister of WORKS AND HOUS-ING be pleased to state:

- (a) whether it is a fact that type II quarters have not so far been allotted to Class IV employees whose basic pay had gone upto Rs. 260 in 1978 or after-wards; and
- (b) if so, what are the reasons therefor and by when type II quarters are likely to be allotted to them?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Names of all employees, irrespective of class, whose basic pay as on 1-7-78 was Rs. 260 or more, were included in the waiting list and allotments made according to their dates of priority.

(b) Does not arise.

Allotment in DIZ area

2732. SHRI M. MOSES: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact that allotments in the DIZ area, New Delhi, were frozen for making allotments to affected allottees of Raja Bazar, Demolition scheme;
- (b) whether any allotments of higher type than entitled type have been made to the staff of Doordarshan, AIR and other Government Departments;
- (c) if so, what are the details thereof for the last two years; and
- (d) whether it is a fact that in current year of handicapped, the request of any allottees of Raja Bazar quarters under the Demolition Scheme who had been allotted this accommodation on the consideration of their children being handicapped has been overlook d?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI EHISHMA NARAIN SINGH): (a) to (d) Information is being collected and will be laid on the Table of the House.

2733. SHRI M. MOSES: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether Government have received any representations from the Government servants who have been declared eligible for allotment of (MIG) D.D.A. flats in pocket 'B' Phase 3 Ashok Vihar, for conversion of mode of payment from Cashdown basis to Hire Purchase basis consequent of non-availability of house building advance from their respective Departments/offices;
- (b) if so, what are the details in this regard; and
- (c) what action Government have taken or propose to take in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH); (a) and (b) Requests for conversion of mode of payment from cash down to hire purchase basis are received by the D.D.A. Various grounds are advanced in justification of this request. One of the grounds is the reported non-availability of house building advance.

(c) The Government employees who are unable to finance purchase of flats on cash down basis can go in for allotments on hire purchase basis. They are expected to take a decision in this regard while applying for allotment and not after getting it on cash down basis. As a general rule, therefore, the DDA does not permit such conversions. The Vice-Chairman, DDA is however, competent to look into such requests and decide them on the merits of individual cases.